

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 606 of 1994

This 25th day of March, 1994

Hon'ble Mr. J.P. Sharma, Member (J)
Hon'ble Mr. B.K. Singh, Member (A)

Shri Brahmanand
S/o Shri Man Singh,
Field Worker (Family Welfare)
Health Unit Delhi Kishanganj

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Applicant

By Advocate: Shri G.S. Beqrar

VERSUS

1. Union of India, through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
New Delhi.

..... Respondents

By Advocate: None

O R D E R (Oral)

(By Hon'ble Mr. J.P. Sharma, M(J)

The applicant was earlier Hospital Attendant in the grade Rs.200-250 (RS) under MS, Delhi. He was appointed to officiate as Field Worker by the order dated 9th April 1986 purely on ad hoc basis and with condition that promotion will not entitle him for seniority and that the arrangement is purely a stop gap and he is liable to be placed by a duly selected candidate in due course of time. The grievance of the applicant is that he has not been regularised on the post of Field Worker, in the grade Rs.260-350 (RS).

2. We heard the learned counsel for the applicant. The learned counsel referred to a decision in OA No. 89/89, Radhey Shyam Sharma Vs. Union of India & Ors decided by Jodhpur Bench of CAT, wherein the Tribunal had directed that the said Radhey Shyam Sharma be considered for regularisation in the promotional quota of 50% as per the extant rules. The applicant therefore wants a direction to the respondents in the analogous terms. We feel that the respondents are expected to follow their own rules in order to fill up the vacancies. Therefore no direction is needed in that behalf.

3. The learned counsel, however, also referred to certain representations which the applicant has been making time and again to the respondents with a request to consider him for regularisation. The request of the learned counsel therefore is that the respondents be directed to dispose of the representations of the applicant.

4. In view of the facts and circumstances, the respondents may dispose of the representations of the applicant immediately and expeditiously. OA stands disposed of at the admission stage itself.

(B.K. Singh)
Member (A)

(J.P. Sharma)
Member (J)

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